

**IN THE HIGH COURT OF BOMBAY AT GOA**

***LD-VC-OCW-27-2020.***

Mr. Govind Sawant ... Applicant.

Versus

Vishnu A. Dessai & ors. ... Respondents.

Shri J.Coelho Pereira, Senior Advocate with Shri Sagar Rivankar,  
Advocate for the Applicant.

Shri A.D.Bhobe, Advocate for the Respondents.

**Coram : Nutan D. Sardessai. J.**

**Dated :26<sup>th</sup> June, 2020**

P.C.:

Shri A.D.Bhobe, learned Advocate submits that pursuant to the order of this Court dated 12.06.2020 ordering maintenance of status quo by the respondents, the respondents who have otherwise been secured by an order of injunction by this Court dated 16.09.2018, the activity of desilting the pond had come to a grinding halt. He therefore submits that the order has been obtained by misrepresentation of facts before this Court.

2. Place the matter on 03.07.2020 for hearing.
  
3. In the meantime, status quo is ordered to continue till 03.07.2020.
  
4. Shri A.D. Bhobe, learned Advocate submits that the act of desilting the pond was stopped on 29.05.2020 pursuant to the obstruction raised by the applicant herein to which the learned Senior Counsel joins issue.
  
5. Reply filed by Shri A. D. Bhobe, learned Advocate for the respondent nos.1 and 2.
  
6. Rejoinder also filed by Shri J. Coelho Pereira, learned Senior Advocate in this application.

**Nutan D. Sardesai, J.**

MF/-